



ITEM NO.28

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

**SPECIAL LEAVE PETITION (CRIMINAL) DIARY NO(S).
51499/2024**

[Arising out of impugned final judgment and order dated 17-05-2024 in CRLA No. 2474/2018 passed by the High Court of Judicature at Allahabad]

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RATAN PAHALWAN

Respondent(s)

**(IA No. 45929/2025 - CONDONATION OF DELAY IN FILING,
IA No. 45928/2025 - CONDONATION OF DELAY IN
REFILING/CURING THE DEFECTS AND IA No. 45930/2025 -
EXEMPTION FROM FILING O.T.)**

**Date : 28-02-2025 This matter was called on for
hearing today.**

CORAM :

**HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN**

**For Petitioner(s): Mr. Yasharth Kant, AOR
Ms. Sonal Kushwah, Adv.
Mr. Suryaansh Kishan Razdan, Adv.**

For Respondent(s):

UPON hearing the counsel the Court made the following
O R D E R

Application seeking exemption from filing
official translation is allowed.

Delay condoned.

Leave granted.

There shall be action under Section 390 of the
Code of Criminal Procedure, 1973 corresponding to
Section 431 of the Bhartiya Nagarik Suraksha Sanhita,
2023.

However, we make it clear that the respondent
shall be released forthwith on appropriate bail by
the Trial Court.

To be heard along with Criminal Appeal
No.898/2025.

(ASHISH KONDLE)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)